

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.23 of 2018 in CP (IB) No .150/9/HDB//2017
NAME OF THE COMPANY	Ind – Bharat Power (Madras) Ltd
NAME OF THE PETITIONER(S)	Rohan Varma Constructions Pvt Ltd
NAME OF THE RESPONDENT(S)	Ind – Bharat Power (Madras) Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Nitch Randon by	Proposit	Vikram@WawChamben.com	WZ_



ORDER

Heard Ms.Siri Preeti Duggirala learned counsel for the petitioner and Mr.Nitish Bandary on behalf of P.Vikram Learned counsel for the Respondent.

CA 23 of 2018 is filed by Mr.Ashish Rathi the learned RP of Ind-Bharat Power (Madras) Ltd seeking to extend the period of CIRP, U/s 12 of the IBC for further period of 90 days .Sought time for extension to carry out special assignment of loans granted to their group of companies. The Learned RP sought ten days of time to shortlist the names to auditor and submit the same for final orders.

Post the case on 23rd February 2018.

Member (T)

Member (J)

Ramu

OVDy. Regr./Asst. Regr/Court Office?/
National Company Law Tribunal, Hyderabad Bench

प्रमणित प्रति
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केस संख्या
CASE NUMBER (AND 930/20/20/20/20/18) No. 150/9/HDB/20/16

निर्णय का तारीख
DATE OF JUDGEMENT 8. 2. 20/8

प्रति तैयार किया गया तारीख
COPY MADE READY ON. 23. 2. 20/8